

FINANCIAL EXPRESS

SALE NOTICE
VINDHYAVASINI STEEL PRODUCTS PRIVATE LIMITED (IN LIQUIDATION)
 CIN: U27310MH2011PTC222526
 Regd. Address: Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City, Mumbai, Maharashtra-400101

E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
 Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that M/s Vindhyavasini Steel Products Private Limited (in Liquidation) ("Corporate Debtor") is being proposed to be sold as a "Going Concern" as per Regulation 32(e) of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS" AND "WITHOUT RECOURSE BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities. The bidding of the assets/ entity stated in the below table shall take place through the online e-auction service provider, M/s. Linkstar Intays Private Limited via the website: <https://eauctions.co.in>

Submission of Requisite Forms, Affidavits, Declaration etc.	From 07.02.2024 to 22.02.2024
Site visit / Inspection Date	From 26.02.2024 to 03.03.2024
Last Date for Submission of EMD	07.03.2024 by 05.00 P.M.
Date and Time of E-Auction	Date: 11.03.2024 Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)

Particulars	Reserve Price	EMD Amount	Incremental Value
(Corporate Debtor as a Going Concern)	7,87,54,000/-	78,75,400/-	5,00,000/-

Sale of the Corporate Debtor as a going concern (including all its assets and liabilities but excluding Cash and bank Balance) as per Regulation 32(e) of IBB (Liquidation Process) Regulations, 2016.)

VERY IMPORTANT
 As on the date of issuance of the Sale Certificate by the Liquidator, the assets and liabilities shall be transferred/deemed to have been transferred as a part of the Corporate Debtor being sold as going concern subject to terms and conditions of E-Auction Process Information Document. Kindly refer to the detailed terms and conditions to understand the process of bidding through the E-Auction Process Information Document.

Interested applicants may refer to the complete E-Auction Process Information Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertakings, Other Forms, and Terms and Conditions with respect to the sale of the corporate debtor. The detailed documents required to participate in the e-auction along with all the applicable terms and conditions can be obtained by the prospective bidders only by writing an email at circ.vvsp@gmail.com. The Liquidator reserves the right to accept or reject or cancel any bid or extend or modify, any terms of the E-Auction at any time without assigning any reason. The intending bidders, prior to submitting their bid, should make their independent inquiries during the site visit regarding the title of the assets, and maintenance charges, if any, and inspect the assets at their own expense and satisfy themselves.

Sd/
Rajesh Ramesh Kamath
 The liquidator of Vindhyavasini Steel Products Private Limited
 Regn. No.: IBB/PA-001/IP-P-01606/2019-2020/12481
 Regd. Address: 301 A Wing Gagan Nagar Lohandwala, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101
 Email ID (Process specific): circ.vvsp@gmail.com
 Contact Information: +91 9323597915
 Project-Specific Address for Correspondence:
 C/o Resurgent Resolution Professionals LLP
 905,09th Floor, TOWER-C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana-122018.
 Date : 07/02/2024
 Place: Mumbai

MEP INFRASTRUCTURE DEVELOPERS LIMITED
 CIN: L45200MH2002PLC163779
 Regd. Office: 2102, Floor-21st, Plot-62, Kesar Equinox, Sir Bhalchandra Road, Hindu Colony, Dadar (E), Mumbai - 400014.
 E-mail: investorrelations@mepinfra.com • Website: www.mepinfra.com
 Tel: 91 22 2414 2776 • Fax: 91 22 2414 4454

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Extra Ordinary General Meeting of the Members ("EOGM") of MEP Infrastructure Developers Limited will be held on **Friday, the 1st day of March, 2024 at 2.00 p.m. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") without physical presence of members of the Company at common venue, in compliance with all the applicable provisions of the Companies Act, 2013 and rules made there under. Members may note that, in view of the continuing Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read together with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, circular No. 22/2020 dated 15th June, 2020, Circular No. 33/2020 dated 28th September, 2020 followed by Circular No. 02/2021 dated 13th January, 2021, Circular No. 21/2021 dated 14th December, 2021, Circular No. 3/22 dated May 5, 2022, Circular No. 10/2022 dated 28th December, 2022, 9/2023 dated September 25, 2023 and Securities Exchange Board of India ("SEBI") also issued its circular SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated 12th May, 2020 read with circular No. SEBI/HO/CFD/CMD/2/CIR/P/2021/11 dated 15th January, 2021 also issued circular SEBI/HO/CFD/CMD/22/CIR/P/2022/62 dated 13th May, 2022 (collectively referred to as "Circulars") and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and subject to other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force and as amended from time to time). Companies are allowed to conduct the Extra Ordinary General Meeting ("EOGM") through Video Conferencing (VC)/Other Audio Visual Means (OAVM), without the physical presence of the Members at a common venue. Accordingly, the EOGM of the Company shall be conducted through VC/OAVM in accordance with the aforesaid Circulars.

In compliance with these Applicable Circulars, the EOGM of the Company shall be conducted through VC/OAVM without the physical presence of the members at the venue. Hence, the Members can attend and participate in the EOGM through VC/OAVM only. The instructions for Joining the EOGM are provided in the Notice of EOGM.

Pursuant to the above Circulars Notice of the EOGM is being sent in electronic mode to Members whose e-mail addresses are registered with the Company/ Company's Registrar & Share Transfer Agent (RTA) or with their respective Depository Participants ("Depository"). Notice of EOGM is also available on Website of the Company on the link <https://www.mepinfra.com>.

BOOK CLOSURE
 NOTICE IS ALSO HEREBY GIVEN pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Register of Members and the Share Transfer Books of the Company will remain closed from **Saturday, 24th February 2024 to Friday, 1st March, 2024 (both days inclusive)**, for the purpose of the EOGM.

VOTING THROUGH ELECTRONIC MODE

In accordance with the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Company is pleased to provide the members with the facility to cast their votes electronically ("Remote e-voting") through e-voting service ("e-voting") provided by National Securities Depository Limited ("NSDL"). The members whose names will appear in the Register of the Members/list of Beneficial Owners as on the **cut-off date Friday, 23rd February, 2024** are entitled to avail the facility of remote e-voting or e-voting. Members of the Company, holding shares either in physical form or in dematerialized form, as on **Friday, 2nd February, 2024** have been provided the user ID and password to cast their votes electronically. Eligible members who have acquired shares after the said date may approach NSDL at evoting@nsdl.co.in for issuance of the User ID and Password for exercising their right to vote by e-voting. If the member is already registered with NSDL for e-voting then he can use the existing User ID and Password for casting the vote through e-voting. Members are requested to follow the instructions available in the EOGM Notice, which can also be downloaded from <https://www.mepinfra.com> and from the website of NSDL.

The e-voting period commences on Tuesday, 27th February, 2024 at (IST) 9.00 a.m. and will end on Sunday, 29th February, 2024 at (IST) 5.00 p.m. The Members will not be able to cast their vote after the said date and time. Once the vote on a resolution is casted by the shareholder, the shareholder shall not be allowed to change it subsequently.

The voting facility through electronic voting system shall be made available during the EOGM and members attending the meeting through VC/OAVM who have not casted their vote by remote e-voting and are otherwise not barred from doing so shall be able to exercise their vote. The members who have casted their vote by remote e-voting prior to the EOGM may also attend EOGM but shall not be entitled to cast their vote again.

Members, who hold shares in physical form and have not registered their email address with the Company may register their email ID by providing Folio No., Name of shareholder, share certificate No., PAN, Mobile and email ID to investorrelations@mepinfra.com. Members holding shares in dematerialized form may update their email address with their Depository Participant. The said members can cast vote through remote e-voting or evoting during the EOGM in the manner as specified in the Notice.

SCRUTINIZER
 The Company has appointed CS Shridhar Phadke, Practicing Company Secretary, SVP & ASSOCIATES (Membership No. FCS 7867 CP No. 18622) to act as a Scrutinizer for conducting the voting and e-voting process in a fair and transparent manner.

CONTACT DETAILS
 In case of grievances connected with e-voting, the members can refer to the Frequently Asked Questions (FAQs) and e-voting user manual, available at the Downloads sections of <https://www.evoting.nsdl.com> or contact NSDL at toll free no. 1800-1020-990 or 1800-224-430. Alternatively, the members can also address the grievances to the Company Secretary at investorrelations@mepinfra.com.

By Order of the Board of Directors of MEP INFRASTRUCTURE DEVELOPERS LIMITED
 Date: Mumbai **VIKRAM MUKADAM**
 Date: 06th February, 2024 **COMPANY SECRETARY**

UNION QUALITY PLASTICS LIMITED
 CIN: L25209MH1984PLC033595
 Registered Office: 209/A, Shyam Kamal B. CHS Ltd., Agarwal Market, Tejpal Road, Vile Parle East, Mumbai, Maharashtra - 400057.
 E-mail : cs.uqpl@gmail.com | Ph: 022-26100367/8

NOTICE
 Notice is hereby given pursuant to Regulation 47 and other applicable provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company will be held on Wednesday, 14/02/2024 at Hyderabad to consider and approve the un-audited Financial Results of the Company for the Quarter ended 31/12/2023 and other matters. Notice is also available on the website of Stock Exchange at www.bseindia.com.

For Union Quality Plastics Limited
 Sd/-
Place: Hyderabad Kavitha Devi
Date: 05/02/2024 Company Secretary cum Compliance Officer

ACC Limited
 Registered office: Cement House, 121, Maharashtra Karve Road, Mumbai, Maharashtra - 400020

NOTICE REGARDING LOST CERTIFICATES
 NOTICE is hereby given that the certificates for the undermentioned securities of the Company have been lost/misplaced and the holder of the said securities/appliant has applied to the Company to issue duplicate certificates.
 Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificates without further intimation.

Name of holder	Kind of Securities And Face Value	No. of Securities	Distinctive Numbers
Joana Maria Geeta De Sequeira (First Holder)	Equity Shares and Rs 10/- Face Value	24	6189228-6189251
Joao Hugo Eduardo De Sequeira (Deceased-Second Holder)		50	9714887-9714936
		10	3499101-3499110
		10	1059925-1059934
		40	1275594-1275633

Place : Panjim - Goa Sd/-
Date : 06.02.2024 Joana Maria Geeta De Sequeira

Office of Chief Engineer
Power Purchase Agreement Directorate,
14th Floor, Shakti Bhawan Extn.,
14-Ashok Marg, Lucknow -226 001
Tele/Fax:0522-2218812, Email: ppare@uppl.org

No.165 /CE/PPA/ Date 06/02/2024

PROCUREMENT OF PUMPED HYDRO STORAGE POWER ON LONG TERM BASIS THROUGH COMPETITIVE BIDDING PROCESS
Tender Specification No. 01/PPA/RE/PHSP/2000 MW/2024

U.P. Power Corporation Limited on behalf of Distribution Licensees of U.P., invites proposals for procurements of 2000 MW (for 6 hours discharge with maximum 4 hours continuous discharge) Pumped Hydro Storage Power from ISTS and Intra State Connected PSP Power Generating Station(s) for a period of 40 (Forty) years on B-O-O-M basis.

Bidders may download the Bidding Documents from E-Tender UP website <https://tender.up.nic.in> from 08/02/2024 onwards.

The last date of submission of Bid is 11/03/2024 at or before 14:00 hrs (IST) on the E-Tender UP website. Response to invitation will be opened on the same day at 15:00 hrs (IST) on the above portal.

Bidders should regularly visit website to keep themselves updated regarding clarifications/amendments/time extensions, etc., if any.

U.P. Power Corporation Limited reserves the right to cancel or modify the process any time without assigning any reason and without any liability. This is not an offer.

Sd/-
Chief Engineer (PPA) UPCL

Office of Chief Engineer
Power Purchase Agreement Directorate,
14th Floor, Shakti Bhawan Extn.,
14-Ashok Marg, Lucknow -226 001
Tele/Fax:0522-2218812, Email: ppare@uppl.org

No.162 /CE/PPA/ Date 06 /02/2024

PROCUREMENT OF SOLAR POWER ON LONG TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS
Tender Specification No. 01/PPA/RE/Solar/2000 MW/2024

U.P. Power Corporation Limited on behalf of Distribution Licensees of U.P., invites proposals for procurements of 2000 MW Solar Power from ISTS and Intra State Connected Solar Power Generating Station(s) for a period of 25 (Twenty Five) years.

Bidders may download the Bidding Documents from E-Tender UP website <https://tender.up.nic.in> from 08/02/2024 onwards.

The last date of submission of Bid is 18/03/2024 at or before 14:00 hrs (IST) on the E-Tender UP website. Response to invitation will be opened on the same day at 15:00 hrs (IST) on the above portal.

Bidders should regularly visit website to keep themselves updated regarding clarifications/amendments/time extensions, etc., if any.

Sd/-
Chief Engineer (PPA) UPCL

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/S JMS LOGISTICS AND EXPRESS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/S JMS LOGISTICS AND EXPRESS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	30/07/2014
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U64204MH2014PTC256722
5. Address of the registered office and principal office (if any) of Corporate Debtor	Shop 28, Goyal Trade Centre, Shantivan, Borivali East, Mumbai City, Mumbai, Maharashtra-400066India
6. Insolvency commencement date in respect of Corporate Debtor	06-06-2023 (The IRP was replaced and undersigned was appointed as IRP Vide Order Dated 31-01-2024 and the order was communicated on 05-02-2024)
7. Estimated date of closure of insolvency resolution process	03/12/2024 (180 days from the Insolvency Commencement date)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Gaurav Mittal Reg. No.: IBB/PA-001/IP-P-02713/2022-23/14140 AFA Valid upto: 22-06-2024
9. Address & email of the interim resolution professional, as registered with the board	Address: 23-A, 2nd Floor, Ch. Kishan Chand Complex, Jwala Heri, Paschim Vihar, New Delhi-110063 E-mail: gauravmittal.professional@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 23-A, 2nd Floor, Ch. Kishan Chand Complex, Jwala Heri, Paschim Vihar, New Delhi-110063 E-mail: gauravmittal.professional@gmail.com
11. Last date for submission of claims	19/02/2024
12. Classes of creditors, if any, under clause (b) of sub-section (SA) of section 21, ascertained by the Interim Resolution Professional	Name of class(es): Nil
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **JMS LOGISTICS AND EXPRESS PRIVATE LIMITED** on 06-06-2023.

The creditors of **JMS LOGISTICS AND EXPRESS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 19-02-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Gaurav Mittal
 Date : 06.02.2024 Interim Resolution Professional for JMS Logistics And Express Private Limited
 Place: Delhi Regn. No.: IBB/PA-001/IP-P-02713/2022-23/14140

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
 (formerly known as OASIS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited)
 Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
 Tel. : +91 22 2859 5093 / 6707 0100 | Fax : +91 22 2852 8549
 Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

POSSESSION NOTICE
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
 Whereas the undersigned being the Authorised Officer of the ORIX Leasing & Financial Services India Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act,2002) and in exercise of the power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice/s.
 The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property described herein below in exercise powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of Security Interest Enforcement Rules, 2002.

Sr No.	Loan Account No.	Name of the Borrower/ Co Borrower	Demand Notice date & Amount	Date & Type of possession Taken	Description of the Immovable Properties
1	LN0000000017957	1. M/s Malesh Enterprises, 2. Bakappa M Bhagodi 3. Sonabai Malesh Bhagodi	17.11.2023 & Rs. 32,68,235.52/-	02 nd February 2024. (Symbolic Possession)	All That Piece And Parcel Of Flat No. 304, On Third Floor, In "C" Wing, Admeasuring About 45.941 Sq.mtrs. Carpet Area (including Flower Bed Area, Balcony & C.b. Area), In The Building Known As "Star Paradise Co-operative Housing Society Ltd." Constructed On Plot No. 84, In Sector No. 05, Under 12.5% Gaonhan Expansion Scheme, Being Situated And Lying At Ulwe, Navi Mumbai, Tal. Panvel, Dist. Raigad, Within The Limits Of Cido Lido, In The Jurisdiction Of Registration Sub District Of Panvel, District Raigad, Maharashtra-410206, And Bounded As: East : Internal Road, West : Residential Building, North : Plot No. 85, South : Plot No. 83
2	LN0000000010174	1. M/s Om Sai Enterprises 2. Bhausaheb Amrao 3. Kunda Bhausaheb Amrao	20.11.2023 & Rs. 51,43,674.15/-	02 nd February 2024. (Symbolic Possession)	All That Piece And Parcel Of Flat No. A-12, Measuring 540 Sq. Ft. (built-up Area), On Ground Floor, Wing-a, Tulsi Bhavan Co-op. Hsg. Soc. Ltd., Built On Plot No. 1, Situated At CTS No. 278/6, Sion Division, Sion-West Mumbai, Maharashtra-400022, And Bounded As: North : By Vasant Coat, South : By Sadhan School, East : By Vallabh Road, West : By B-wing

Date : 02.02.2024 Sd/-
Place : Mumbai Authorised Officer
ORIX Leasing & Financial Services India Limited

PUNJAB & SIND BANK BRANCH OFFICE: BHANDUP | ZONAL OFFICE: MUMBAI, FORT
 (A Govt. of India Undertaking) **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**
 Where Service is a way of life

E-Auction Sale Notice for sale of Immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / Charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorized Officer of the Punjab & Sind Bank, Secured Creditor, will be sold on "As is Where is", "As is What is", "Whatever there is" and "without any recourse" basis on the date as mentioned in the table herein below, for recovery of its dues to the Bank, Secured creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties/Assets. The sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Name of the Borrower/Guarantor & Description of the mortgaged property	Demand Notice Date	
	Outstanding Amount (Rs.) & future interest & other expenses thereon.	Notice Date: 02.09.2022
a. M/s Nirmal Lifestyle Ltd. (Borrower), Add: 3 rd Floor, Multiplex Building, LBS Marg, Mulund (West), Mumbai-400080. b. Mr. Dharmesh Jain (Guarantor), Add at: Nirmal House, Takshashila Building, Link Road, Mulund (west), Mumbai-400080. c. Mrs. Pooja Rajiv Jain (Guarantor) Add: at 1901 & 1902, Takshashila Building, Nirmal Nagar, Mulund Goregaon Link Road, Mulund (W), Mumbai-400080. d. Mr. Rajiv Ramesh Kumar Jain (Guarantor), Add at: 1901 & 1902, Takshashila Building, Nirmal Nagar, Mulund Goregaon Link Road, Mulund (W), Mumbai-400080.	Rs. 10,35,27,591.48 + further interest and cost thereon.	Rs. 12,73,49,694.48 as on 31.12.2023 plus further interest and cost thereon

Description Of Property	Reserve Price		Property inspection Date & Time	Date/Time of E-Auction
	EMD Bid increment amt.	Balance O/s		
1. Office Number 4 (Ground Floor) (salable area measuring 1116 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 1,34,00,000/- Rs. 13,40,000/- Rs. 25,000/-	Rs. 10,35,27,591.48 + further interest and cost thereon		
2. Office Number 5 (Ground Floor) (salable area measuring 768 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 99,36,000/- Rs. 9,93,600/- Rs. 25,000/-			
3. Office Number 6 (Ground Floor) (salable area measuring 406 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 48,48,000/- Rs. 4,84,800/- Rs. 25,000/-			
4. Office Number 23 (Ground Floor) (salable area measuring 522 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 62,40,000/- Rs. 6,24,000/- Rs. 25,000/-		20.03.2024	
5. Office Number 29 (Ground Floor) (salable area measuring 909 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 1,08,24,000/- Rs. 10,82,400/- Rs. 25,000/-			
6. Office Number 35 (Ground Floor) (salable area measuring 315 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 37,68,000/- Rs. 3,76,800/- Rs. 25,000/-		12.00 PM to 3.00 PM	
7. Shop No.201 (Second Floor) (salable area measuring 1166 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 1,63,20,000/- Rs. 16,32,000/- Rs. 25,000/-			
8. Shop No.208B (Second Floor) (salable area measuring 684 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 95,76,000/- Rs. 9,57,600/- Rs. 25,000/-			
9. Shop No.503 (Fifth Floor) (salable area measuring 1980 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 2,46,24,000/- Rs. 24,62,400/- Rs. 25,000/-			28.03.2024
10. Shop No.504 (Fifth Floor) (salable area measuring 1935 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 2,46,24,000/- Rs. 24,62,400/- Rs. 25,000/-			
11. Shop No.506 (Fifth Floor) (salable area measuring 909 sq. ft.) Ecstasy Shopping Plaza & Business Park, City of Joy, Mulund West, Mumbai.	Rs. 1,15,71,000/- Rs. 11,57,100/- Rs. 25,000/-			at 12.00 pm to 3.00 pm
12. Office No.16 (salable area measuring 438 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs. 70,08,000/- Rs. 7,00,800/- Rs. 25,000/-			
13. Office No.18 (salable area measuring 432 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs. 69,12,000/- Rs. 6,91,200/- Rs. 25,000/-			
14. Office No.42 (salable area measuring 458 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs. 73,20,000/- Rs. 7,32,000/- Rs. 25,000/-			
15. Office No.43 (salable area measuring 458 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs. 73,20,000/- Rs. 7,32,000/- Rs. 25,000/-		21.03.2024	
16. Office No.44 (salable area measuring 458 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs. 73,20,000/- Rs. 7,32,000/- Rs. 25,000/-			12.00 PM to 3.00 PM
17. Office No.45 (salable area measuring 458 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs. 73,20,000/- Rs. 7,32,000/- Rs. 25,000/-			
18. Office No.48 (salable area measuring 438 sq. ft.) Lower Ground Level, "Avior", Nirmal Galaxy Commercial, Mulund West.	Rs.			

हा तर आभासी दुनियेचा टाईमबॉम्ब

संपूर्ण मानवी जीवनाचा अनिवार्य आणि अविभाज्य असेल तो तंत्रज्ञानाचे धोके आता वावर पाठे येऊ लागले आहेत. तंत्रज्ञान आत्मसात करण्यासाठी शिक्षण किंवा त्याबाबतचे ज्ञान जरी आवश्यक असले तरी तंत्रज्ञानाविषयीचे हे ज्ञान एवढी समजावण्याव्येलाच धोकादायक वळणावर घेऊन जाते आहे. प्रचंड वेगाने विकसित होणाऱ्या या प्रकाशाशी समाजाला प्रत्येक घटक स्पर्श करू शकत नाही किंवा ते आपल्याला किती करू शकत नाही. मात्र अशा वेगाने त्याची होणारी रफरफ धक्कादायक म्हणावी लागते. विद्येचे माहेरघर आणि सांस्कृतिक महानगरी म्हणूनही ओळखल्या जाणाऱ्या पुणे शहरात अहलिकडेच एक सर्वेक्षण पार पडले. ज्यामध्ये शालेय स्तरावर विद्यार्थ्यांकडून प्रचंड प्रमाणात वापरल्या जाणाऱ्या मोबाईल आणि कॉम्प्युटरचे अनेक दुष्परिणाम निदर्शनास आले. काही दिवसांपूर्वीच एका शाळकरी मुलाचे आपल्याच मित्रावर चाकूहल्ला करण्याचाही प्रकरण घडला होता. असे एकच प्रकार नाही तर वेगवेगळ्या स्वरूपात साधारणपणे पाचवी ते दहावीपर्यंतच्या विद्यार्थ्यांच्या मानसिकतेला हे तंत्रज्ञान चांगलेच वेठीला धरते आहे. पुण्यातल्याच अनेक मानसोपचार तंत्रज्ञांच्या म्हणण्याप्रमाणे या वयोगटातील मुलांची विकळीतून होत असलेली मानसिकता त्यांना हक्क, झूट किंवा बेफिकरी बनवते आहे. अशा विद्यार्थ्यांचे प्रमाण आज जरी पाच ते पंचवीस टक्क्यांच्या दरम्यान असले तरीमुद्दा भविष्यकाळात त्यांचे प्रमाण वाढू शकते. आणि त्याचा सर्वाधिक त्रास त्या त्या कुटुंबाला होऊ शकतो. यासाठीच पुण्यातल्या अनेक तंत्रज्ञांनी मुलांच्या स्क्रीन टाईमवर नियंत्रण ठेवण्याचा प्रयत्न सुरू दिला आहे. ज्या प्रमाणात विद्यार्थी किंवा या वयोगटातील मुले मोबाईल किंवा कॉम्प्युटरच्या स्क्रीनवर असतात. त्यांचा खूप मोठा परिणाम त्यांचा मानसोपचार होताना दिसतो आहे. तो जर वेळीच नियंत्रण आणला नाही तर तो एखाद्या टाईमबॉम्बसारखा असू शकतो. असाच त्याचा निष्कर्ष म्हणावा लागेल. खरे तर अता हा काही धोक्याचा इशाराही म्हणता येणार नाही. धोक्याची पातळीदेखील या प्रकरांनी ओलांडलीही दिसते. अता अशा विद्यार्थ्यांचे किंवा त्या वयोगटातील मुलांसाठी बचाव कार्यच युद्ध पातळीवर सुरू झाले पाहिजे.

पुणे महानगरात झालेल्या या सर्वेक्षणाप्रमाणे शहर आणि ग्रामीण भागात अल्पवयीन मुलांकडून होणाऱ्या दहशतवाज गुन्हांच्या संख्येत मोठी वाढ होताना दिसते. २०२२-२३ मध्ये पुणे शहर घालता अशा गुन्हांच्या २४८ घटना घडल्या. तर ग्रामीण भागामध्ये हे प्रमाण १०४ एवढे होते. राधिका गुहे नोंदणी अहवालानाच ही आकडेवारी दिल्याने त्याबाबत शका घेण्याचे कारण राहत नाही. वाढत्या नागरीकरणे हे जरी काही प्रमाणात परिणाम असले तरीमुद्दा त्याला तेवढेच एक कारण घेऊन ठरत नाही. उलट तंत्रज्ञाचा एकमुळी सल्ला म्हणजे कुटुंबाकडूनच या मुलांकडे दुर्लक्ष होत आहे. आपला मुलगा मोबाईल किंवा कॉम्प्युटरच्या स्क्रीनवर किती वेळ घालतो याकडे

पालकांचे लक्ष नाही. मोबाईल आणि इंटरनेटच्या माध्यमातून सर्वाधिक अनिष्ट गोष्टी या मुलांकडून पाहिल्या जातात. नोकरनिमित्त बाहेर असणारे पालक या मुलांवर लक्ष ठेवू शकत नसले तरी उपलब्ध काळात ते आपल्या मुलांसाठी किती वेळ देतात. हा त्यातला सर्वात मोठा प्रश्न आहे. कारण दिवसभर घरी असणारे पालक घरी आल्यानंतरसुद्धा मुलांशी गरी संवाद साधू शकत नाहीत. कारण स्वतः तेही आणि मुलेही स्क्रीनवर असतात. परिणामी मुलांशी या वयात आवश्यक असलेला संवाद घडून येत नाही. कोट्टीक वातावरणापेक्षाही स्क्रीनवरच्या आभासी दुनियेचा त्यांच्यावर अधिक प्रभाव पडतो आणि तीच खरी दुनिया मानून ते आपली किमयाही दाखवता लागतात. मग आम्ही घरात आईवडिलांशी उदरपणे वागण्यापासून ते शाळांमध्ये आपल्यापेक्षा वयाने लहान असलेल्या मुलांसोबत दादागिरी करण्यापर्यंतचे प्रकार घडतात. ज्या काळात मुलांच्या कर्तव्यातला योग्य तो आकार देण्याची आवश्यकता असते, त्याच काळातच या आभासी दुनियेच्या विकारांचे शिकार ते होताना दिसतात. स्वाभाविकपणे मुलांशी संवाद वाढवणे त्यांचा स्क्रीनवरचा वेळ जवळपास संपुष्टात आणणे, असे प्रयत्न पालकांनी केले पाहिजेत. म्हणजेच स्क्रीनला पर्याय उठणाऱ्या, परंतु मुलांच्या मनाला आणि बुद्धीला चालना देऊन उरसाह वाढवणाऱ्या पर्यायी गोष्टींचा पालकांनी शोध घेतला पाहिजे.

शाळांमधूनही संवाद हाव हासोबतच दिवसभरातला पाच ते सहा तास शाळेस असणारा हा विद्यार्थी शिक्षकांकडूनही दुर्लक्षित होता कामा नये. ज्या शाळांमधून मूल्य शिक्षणाचे धडे दिले जातात. परंतु तो प्रकार केवळ शालेय अभ्यासाचाच भाग राहून जातो. त्यातून मानवी जणघडण किंवा संस्कार असे काहीही होऊ शकलेले नाही. याच तंत्रज्ञांच्या म्हणण्याप्रमाणे शाळाशाळांमध्येसुद्धा शिक्षकांनी अभ्यासाबाबरीच इतर उपक्रमांमधून मुलांशी संवाद साधण्याची आवश्यकता आहे. यासाठी पालकांचे सहकार्य घेणे, मुलांच्या अभ्यासाबाबरीच त्यांच्या सर्वसाधारण चर्चा करणे आवश्यक ठरणार आहे. म्हणजेच वेगाने विकसित होणारे हे तंत्रज्ञान जीवनाचे वास्तव ज्ञान देण्यापेक्षाही फसव्या किंवा आभासी जीवनाचे कारण ठरू पाहत आहे. ही समस्या हाताबाहेर जाऊ घाबची नसेल तर सरकारी पातळीवरसुद्धा याचा विचार व्हावा लागेल. समाज स्वास्थ्याच्या आव्यवस्थेसाठी ही बाबदेखील गरजेची ठरेल. अन्यथा आभासी दुनियेचा हा टाईमबॉम्ब या मुलांच्या भविष्यकाळासाठी कसा आणि किती स्फोटक टॉल दे सांगता येत नाही. अता तर आर्टिफिशियल इंटेलिजन्स हा प्रकार शिक्षण व्यवस्थेसुद्धा येऊ घातला आहे. त्याचा उपयोग करून समाजातल्या अनेक क्षेत्रांचे आभासी चित्र उभे करता येऊ शकते. काही क्षेत्रांसाठी हे कृत्रिम बुद्धिमत्तेचे तंत्रज्ञान उपयोगी ठरणार असले तरीमुद्दा त्याचा गैरवापर होण्याची शक्यता तितकीच मोठी आहे. अशा या सीमारेषेवर अधिक जागरूक राहणे गरजेचे ठरते.

तिसऱ्या वनडे ट्वेंटीजचा अवघ्या ८६ धावांत खुरद ऑस्ट्रेलियाकडून वेस्ट इंडिजला ३-० ने वलीन स्वीप

सध्या विंडीज दौऱ्यावर असलेल्या ऑस्ट्रेलियाला कसोटी मानिका जिंकण्यात यश आले नाही, पण ३ सामन्यांच्या एकदिवसीय मालिकेत ऑस्ट्रेलियाने तिन्ही सामने जिंकून विंडीजला वलीन स्वीप दिलो आहे. तिसऱ्या सामन्यात तर ऑस्ट्रेलियाने विंडीजला अवघ्या ८६ धावांमध्ये गुंडाळले व केवळ ६.५ षटकात ८ गडी राखून विजय मिळवला. ऑस्ट्रेलियाच्या बार्टलेटने २१ धावांत ४ बळी घेतले. विंडीजकडून केवळ अर्थाजेने ३२ धावा केला.



कादून तंबूत परतला. त्याला बार्टलेटने बाद केले. पाठोपाठ त्याने शेपटीलाही अवघ्या १ धावेवर तंबूचा रस्ता दाखवला. त्यानंतर एका बाजूने सावधपणे किड्डा लडवणाऱ्या सलामीवीर अर्थाजेचा अडसर एवढा पणाने दूर केला. त्याने सर्वाधिक ३२ धावा केल्या. जोसेफ केवळ ६ धावाच करू शकला. त्याला बार्टलेटने बाद केले. मोटी शूटबाज बाद झाला तर थोपामण एकही धाव न करता नाबाद राहिला. अशा तऱ्हेने ऑस्ट्रेलियाच्या भेक मायासमोर

विंडीजचा २४.१ षटकात ८६ धावांवर खुरद झडला. दरम्यान ऑस्ट्रेलियामार्फत अजयत छोटे लक्ष असल्याने त्यांनी अवघ्या २ गड्यांच्या मोबदल्यात विजयी लेखू गढले. ऑस्ट्रेलियाचे सलामीवीर मेसूरु ४१ व इल्लिया ३५ यानी ६७ धावांची सलामी देवून ऑस्ट्रेलियाला विजयाच्या उंबरठ्यावर नेऊन ठेवले. त्यानंतर हाडी व मिथ यांनी विजयासाठी लागणाऱ्या २० धावा करून विंडीजवर ८ गडी राखून विजय मिळवला व तिसऱ्या वनडे सह मालिकाही ३-० ने जिंकली.

आंतरशालेय मिनी मॅरथॉन स्पर्धेत जोगेश्वरीतील अस्मिता शाळेची बाजी

ट्रॉफी, रोख रक्कम, आणि प्रशस्तीपत्रक देऊन गौरविण्यात आले. प्रत्येक पाठाला प्रथम दहा स्पर्धकांना मेडल आणि विशेष प्रमाणार देऊन गौरविण्यात आले. या सत्रा प्रमुख पाहुणे म्हणून क्राश गणपत, डॉ. प्रमोद कामत, डॉ. प्रकाश पणकर, सुरजन पाटील सर यांची उपस्थिती होती. या प्रमुख पाहुण्यांच्या हस्ते विजेत्यांचा सत्कार करण्यात आला. हा उपक्रम संघ संस्थाई अर्कडेंमिचे अध्यक्ष संघच सदिकर गेली १७ वर्षे राबवत आहेत.



पनेलवे महानगरपालिका शहर अधिष्ठाया विभाग ई-निविदा सूचना. निविदा सूचना क्र. पांच/सांचकम/२०२४/१८.०१/४०९/२०२४. अहमूक, पनेलवे महानगरपालिका शासनात नवतू कामगारानी सार्वनीक सांचकम विभाग, केंद्रीय सार्वनीक सांचकम विभाग, महानगर शासनात, पनेलवे उपशासनालय, सिरा सांचकम (Central Government / State Government / Government under taking) विभाग शासनात कामगारानी याच उपरुची केंद्रीकामगारानी - १ शासनात केंद्रीकामगारानी ई-निविदा सूचना आदेश.

सुविचार विलास कोळेकर खंडाळा, रत्नागिरी, मोबा. ९२२२४२०६१११. प्रत्येकाचे स्वतःचे अस्तित्व आहे, सृष्टीमार्गेचे विश्व लहान वाटते, पण आंधारमार्गेचे पाने लहान.

पंचांग सुधार ० फेब्रुवारी २०२४ शक १९४४ शोभननामसंवत्सर. पौष कृष्ण द्वादशी नक्षत्र - पूजापाठा. स्वी उदव- ०७-१२ स्वी अस्त- १८-२३. ००-०१ ते २४-०० धनु.

प्रदोष: श्री गणगिरी महाराज पुण्यवतिथी, गणनाशड. मुद्रक, प्रकाशक: श्री मंगलकान्त शास्त्रिकर-पंडे ज्योतिषी हे वैदिक मनकाळ ऑफिस आणि मनकाळक सिरा कलाकेंद्र मंत्रिगुण प्रा.सि., पना: पार्ले नं. २२, दिवा एमआयवडीसी, टेंद्रीसी इन्डस्ट्रीअल एरिया, किण्व. मंत्र. दिवा, वनी मुंबई-४००००८ येथे प्रामुख घेतले व मनकाळक लिटागि. १३ नवकाळक, शास्त्रिकर रोड, सिंगार, मुंबई-४००००४ येथे प्रिंटेड केले.

कविता... त्यागमूर्ती रमा. पतीसाठी जीवनाची कथी केली ना तमा त्यागाची मूर्ती स्फुर्ती होती माऊली रमा ॥१॥.

घरदार संसाराचा समर्थ पणाने भार वाहिला तो शिरी माही हिमतीने सुख दुःख अडवणो त्या सांगितल्या ना भिमा ॥११॥

हौसमौज दागिन्यांची अस नाही केवळी पतीसुरवाराठी जीवनी साधीच राहिली मनातील वासना त्या केव्हा डोळ्यात जमा ॥१२॥

बॅरिस्टराची पत्नी असली रमाई शेणो गौवऱ्या थापुली विकण्यास जाई घरधरचासाठी पैसा रोपयारा कामा ॥१३॥

अशी गुणवाण प्रेमळ होती रमाई म्हणली हा बवान बंधू तिचे गुण गाई चुकल्यामाकल्यांना सहारा रई करी ती क्षमा ॥१४॥

प्रतिभा इन्व्हेस्ट्मन्ट लिमिटेड (परिसमाप्तपामस्य) इन्व्हेस्ट्मन्ट लिमिटेड. ई-निविदा - आदर्शवी, २०१६ उन्ववे संरणीपी विभागी शिवायना दिनांक आणि वेळ: १२.०१.२०२४ (मंगळवार) दु: १२.०० ते दु: ०३.०० वा. (एवढीच इंटेलिजन्स प्रसारित वितरणित) ई-निविदा सूचना क्र. पांच/सांचकम/२०२४/१८.०१/४०९/२०२४. अहमूक, पनेलवे महानगरपालिका शासनात नवतू कामगारानी सार्वनीक सांचकम विभाग, केंद्रीय सार्वनीक सांचकम विभाग, महानगर शासनात, पनेलवे उपशासनालय, सिरा सांचकम (Central Government / State Government / Government under taking) विभाग शासनात कामगारानी याच उपरुची केंद्रीकामगारानी - १ शासनात केंद्रीकामगारानी ई-निविदा सूचना आदेश.

बन फणसाळक. वडाळा (पू), मुंबई-४०००३७. मो. ७६६६७३७७७ / ७०३१७८४२६३. ई-निविदा सूचना क्र. पांच/सांचकम/२०२४/१८.०१/४०९/२०२४. अहमूक, पनेलवे महानगरपालिका शासनात नवतू कामगारानी सार्वनीक सांचकम विभाग, केंद्रीय सार्वनीक सांचकम विभाग, महानगर शासनात, पनेलवे उपशासनालय, सिरा सांचकम (Central Government / State Government / Government under taking) विभाग शासनात कामगारानी याच उपरुची केंद्रीकामगारानी - १ शासनात केंद्रीकामगारानी ई-निविदा सूचना आदेश.